

42

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 14/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: M/s. Raj Infrastructural Technologies (I) Pvt. Ltd.
V/s.
M/s. Octage Green Power and Sugar Ltd.

SECTION OF THE COMPANIES ACT: 237, 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mahesh Athavale	PCs for Petitioner	Mahesh Athavale
2.	Ananya Anand	—	Ananya Anand
3)	Mr. Rashmin Khandekar.		
4)	Ms. Arya Bile i/b Solomon & Co.	For Respondent- No. 1 to 3	Arya Bile

ORDER

CP No. 14/237, 397-398/NCLT/MB/MAH/2014

On further hearing of the parties, this Bench hereby directs both the parties to try for settlement and report it on 7.8.2017.

List this matter for reporting settlement on 7.8.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)